

SHRI ATAL BIHARI VAJPAYEE :

Let the House decide it.

MR. SPEAKER : Will you all kindly sit down ? About this privilege motion, naturally I will have to consult the Leader of the House. Where I am very clear in my mind, I will automatically accept it and place it before the House. But where it is a matter where I will have to verify something I will naturally consult the Leader of the House and get information, because I have no other agency to gather information. I can function only through the Leader of the House in this matter.

About the setting up of the committee, the Home Minister has been categorical; though government is not willing for that, the House is the master of the situation. Therefore, now the Speaker need not take a decision at all on this issue. Fortunately for me, on Monday and Tuesday I am going out of India to attend the meeting of the Executive Committee of the Inter-Parliamentary Union at Vienna. On the 7th is the Executive Committee meeting of the Inter-Parliamentary Union. So, I am going out for two days and the Deputy-Speaker will be here. I am sure on important issues, without any embarrassment to the Speaker, he will take the decision.

SHRI P. VENKATASUBBAIAH (Nandyal Sir, I want a clarification.

MR. SPEAKER : No more discussion (dial) : on this issue.

Coming to the Demands for Grants, I made a mistake by saying that all opposition parties have spoken on this Ministry. After verifying the records I find that the Communist Party spokesman has not spoken at all. I would, therefore, appeal to Shri Kripalani to speak after the Communist Party spokesman has spoken for about twenty minutes.

12.19 hrs.

PAPERS LAID ON THE TABLE

DOCK WORKERS (ADVISORY COMMITTEE) FIRST AMENDMENT RULES AND MINIMUM WAGES (CENTRAL) AMENDMENT RULES.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOY-

MENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): I beg to may on the Table—

- (1) A copy of the Dock Workers (Advisory Committee) First Amendment Rules, 1969 published in Notification No. S. O. 222 in Gazette of India dated the 18th January, 1969 (English version) and S. O. 1020 in Gazette of India dated the 15th March, 1969 (Hindi version), under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment Act, 1948. [*Placed in Library. See No. LT-594/69.*]
- (2) (i) A copy of the Minimum Wages (Central) Amendment Rules, 1968, published in Notification No. G. S. R. 2201 in Gazette of India dated the 21st December, 1968, under section 30-A of the Minimum Wages Act, 1948.
(ii) A statement showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-594/69.*]

LETTERS EXCHANGED BETWEEN SHRI MADHU LIMAYE AND THE PRIME MINISTER/DEPUTY PRIME MINISTER REGARDING GOLD SEIZED FROM BOAC AIRCRAFT AT NEW DELHI

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table in pursuance of an assurance given by the Deputy Prime Minister in the House on the 21st March, 1969, a copy each of 12 letters exchanged between Shri Madhu Limaye and the Prime Minister/Deputy Prime Minister regarding gold seized from a BOAC aircraft at Palam Airport, New Delhi. [*Placed in Library See No. LT-595/69.*]

SHRI S. M. BANERJEE (Kanpur) : Sir, Shri P. C. Sethi has laid on the Table certain correspondence exchanged between Shri Madhu Limaye and the Prime Minister/Deputy Prime Minister. I am told that a letter was also written by Shri Madhu Limaye regarding some reports

of the Director of Revenue Intelligence in which certain facts were brought out about the BOAC gold. I would like to know whether that is also being laid on the Table.

MR. SPEAKER : We will first see whether it is there or not. After verification we shall see about it.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

SHRI P. C. SETHI : Sir, on behalf of Shri Shinde, I beg to lay on the Table :—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 ;—

(i) The Madhya Pradesh Rice Procurement (levy) Second Amendment Order, 1969 published in Notification No. G. S. R. 797 (English version) and G. S. R. 801 (Hindi version) in Gazette of India dated the 15th March, 1969.

(ii) The Bihar Roller Mill Wheat Products (Price Control) Order 1969 published in Notification No. G. S. R. 798 in Gazette of India dated the 15th March, 1969 (Hindi version).

(iii) The Roller Mill Wheat Products (Price Control) Amendment Order, 1969 published in Notification No. G. S. R. 799 in Gazette of India dated the 15th March, 1969 (Hindi Version). [*Placed in Library See No. LT-596, 69.*]

- (2) A copy each of the following Notifications under section 12A of the Essential Commodities Act, 1955 :—

(i) G. S. R. 796 (English version) and G. S. R. 800 (Hindi version) published in Gazette of India dated the 15th March, 1969 making certain amendments to Notification No. G. S. R. 1842 dated the 24th December, 1964,

(ii) G.S.R. 847 (English version) and G. S. R. 848 (Hindi version) published in Gazette of India dated the 22nd March, 1969 making certain amendments to Notification No. G. S. R. 1842 dated the 24th December, 1964. [*Placed in Library. See No. LT-597/69.*]

ARMS (AMENDMENT) RULES.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDHYA CHARAN SHUKLA) : I beg to lay on the Table a copy of the Arms (Amendment) Rules, 1969 published in Notification No. G. S. R. 767 in Gazette of India dated the 15th March, 1969, (Hindi version) under sub-section (3) of section 44 of the Arms Act, 1959. [*Placed in Library See No. LT-598/69.*]

INDIAN TELEGRAPH (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the Table a copy of the Indian Telegraph (Sixth Amendment) Rules, 1969, published in Notification No. G. S. R. 536 (English version) and G. S. R. 537 (Hindi version) in Gazette of India dated the 8th March, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See LT-599/69.*]

PRESIDENT'S ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following nine Bills passed by the House of Parliament during the current session and assented to by the President since a report was last made to the Houses on the 28th March, 1969 :—

- (1) The Armed Forces (Special Powers) Continuance Bill, 1969.
(2) The Appropriation Bill, 1969.